

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:500
ANSWERED ON:28.07.2010
BAN ON DEEMED UNIVERSITIES
Gowda Shri D.V. Sadananda;Owaisi Shri Asaduddin

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has banned/de-recognised several deemed Universities in the country;
- (b) if so, the details thereof;
- (c) whether any monitoring system exists to detect irregularities in such Universities;
- (d) if so, the details thereof; and
- (e) the present status of banned/de-recognised deemed Universities and the measures being taken to protect the interests of the students in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT(SMT. D. PURANDESWARI)

(a) & (b): Pursuant to the general perception about dilution of academic standards in certain institutions deemed to be universities, Government constituted a Committee of eminent academic experts to review the functioning of institutions deemed to be universities and the desirability of their continuance as such. The Review Committee, on the basis of their evaluation and assessment, reported that while some institutions deemed to be universities met the required benchmarks, some others would need some time to do so and yet, some others, numbering 44 such institutions, owing to deficiencies, did not deserve to continue as institutions deemed to be universities. The Government has, in principle, accepted the report of the Review Committee.

However, the issue of implementation of the recommendations contained in the aforesaid report of the Review Committee is, currently sub judice in the Supreme Court of India in the matter of Viplav Sharma Vs Union of India and Others [WP(C) 142 of 2006] and related matters.

(c) and (d): Institutions for higher education are declared as institutions deemed to be university by the Government in terms of Section 3 of the UGC Act 1956 for varying periods as specified in the notification. Continuance of the declaration is based on review in each case by the University Grants Commission (UGC) hitherto done as per the Articles in the UGC Guidelines for institutions deemed to be universities. These UGC Guidelines 2000 have been replaced by UGC (Institutions deemed to be universities) Regulations 2010 which has come into effect from 26/5/2010 which also provides for review of such institutions.

Institutions deemed to be universities also undergo accreditation by National Assessment & Accreditation Council (NAAC), which is valid for specific periods. As accreditation is voluntary at present, it is not necessary for institutions deemed to be universities to subject themselves for re-accreditation. However, Government has finalized a legislative proposal for mandatory accreditation of institutions deemed to be universities and subject to the law being approved by Parliament, all such institutions would be obliged to have a valid accreditation at any point in time.

(e): Does not arise in view of reply to (a) and (b) above.